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O.A. No. 434 of 2011

Keshaba Kumura.....Applicant

VS

Union of India & Ors.....Respondents

Order dated: 08.07.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admin.)

Heard Mr. B.B.Mohanty, Ld. Counsel for the applicant and Mr. D.K.Behera, Ld. Additional Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. The case in nutshell is that the applicant, after the death of his father Dinabandhu Kumura, who was working as GDS BPM of Kōnolai B.O., approached the authorities vide Annexure-A/4 dated 13.08.2009 for considering his case for compassionate appointment, which has been rejected vide Annexure-A/6 dated 24.06.2010. In the present O.A., the applicant has prayed for the following relief:

“...to direct the Respondents to reconsider the case of the applicant under compassionate ground within a time to be stipulated by this Hon'ble Tribunal in view of O.M.



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dated 05.05.2003 issued by the DoP&I.

And this Hon'ble Tribunal further be pleased to quash the order of rejection dated 24.06.201 under Annexure-A/6."

3. Since as per the DoPT O.M. dated 05.05.2003, the case for compassionate appointment has to be considered thrice in three consecutive recruitment years, as agreed to by the Ld. Counsel for the parties, without going into the merits of the case, I direct the Respondents to consider the case of the applicant for compassionate appointment for two more occasions taking into account the DoPT O.M. dated 05.05.2003 under intimation to the applicant.

4. With the above observation and direction, the O.A. stands disposed of.

5. Send copy of this order, along with copy of the O.A., to the Respondents and free copies of this order be given to the Ld. Counsel for the parties.


MEMBER (Admn.)